

(b) While the main reason for cancellation of the policies was non payment of premia, a few cases of suppression of material facts on the part of the life assured came to light which led to declaring the policies as null and void.

(c) Grievance Redressal Cells/Committees have been set up at the Branch Offices, Divisional Offices, Zonal/Regional Offices and Central/Head Offices. Due publicity is also given in the press notifying the appointment of Grievance Redressal Officers for the facility of the insuring public.

**R.B.I.'s Analysis of Industrial Sickness**

465. SHRI TEJ NARAYAN SINGH: Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India has recently conducted an analysis of the causes of industrial sickness; and

(b) if so, the details and the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) No, Sir.

(b) Does not arise.

**Refund of Money of Investors by Companies in Madras**

466. DR. G. L. KANAUIJA: Will the Minister of FINANCE be pleased to state :

(a) the names of companies in Madras which had invited applications for public issue of equity shares in January, 1990;

(b) whether the application money has not been refunded to many applicants so far despite non-allotment of shares;

(c) if so, the number of such applicants and the reasons therefor; and

(d) the steps taken or proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):

(a) The following companies had invited applications for public issue of equity shares in January, 1990 :

(i) TVS Whirlpool Limited

(ii) Cetex Petro Chemicals Limited

(iii) Dynavision Limited

(iv) Manali Petro Chemicals Limited.

(b) According to the available information, all the applicants have been refunded the amount due to non-allotment of shares.

(c) In view of reply to (b) above, the question does not arise.

(d) Whenever complaints regarding non-receipt of refund orders are received, these complaints are forwarded to the respective Stock Exchanges/Companies for appropriate action.

**Enquiry into Submarine Contracts**

467. DR. LAXMINARAYAN PANDEYA: Will the Minister of DEFENCE be pleased to state the progress made so far in regard to the enquiry being conducted into the irregularities in the submarine contracts ?

**THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR)** : The CBI have registered a Regular Case No. RC-1 (A)/90/ACU (I)/CBI/New Delhi dated 5th March 1990 and investigations are in progress. They have completed examination of a number of witnesses as also of some of the accused persons. They have taken over a large number of files/documents, etc., pertaining to the SSK submarine contracts from the various concerned Ministries/Departments and these have been examined by them. Assistance/cooperation has also been sought from some foreign countries/foreign Courts in order to facilitate the investigations.

12.00 hrs.

[English]

**DR. ASIM BALA (Nabadwip)** : Though more than two lakh people are residing in the Ranaghat Sub-Division, there is a lot of inconvenience due to lack of communication facilities. The telephone lines are there but they are always out of order. This area is near the Bangladesh border. There are important Central Government offices, LIC offices and so many other offices. Even these offices could not be run because the telephones are not in order. I request the Hon. Minister to look into the matter and ensure that telephones are in working order.

**MR. SPEAKER** : Shri Anand Ahirwar ..

**SHRI TARA SINGH (Kurukshetra)** : Sir, nineteen pilgrims were brutally murdered .. (Interruptions)

**MR. SPEAKER** : Please sit down. I have called Shri Ahirwar. I will come to you later.

(Interruptions)

[Translation]

**SHRI ANAND AHIRWAR (Sagar)** : Mr. Speaker, Sir, on 24th June, 1991 from 8 00 p.m. to 12.30 p.m. the police brutally beat up Harijan women, children and Rajaram Ahirwar, former Sarpanch of the Gram Panchayat Makronia in Sagar district of Madhya Pradesh. The policemen also threatened that all the Harijan of this area would be wiped out. In the entire episode, the role of the district administration and the police has been suspicious with the result that there is a fear and resentment among the people even today. The Government of Madhya Pradesh has remained indifferent throughout this incident. I would request the Hon. Minister Home Affairs to order a high-level CBI inquiry into this incident and dismiss the Government of Madhya Pradesh.

**SHRI DILEEP SINGH BHURIA (Jhabua)** : Mr. Speaker, Sir, such incidents have become a matter of daily occurrence. A discussion under rule 193 should be allowed on this issue. (Interruptions)

**SHRI BHAGWAN SHANKAR RAWAT (Agra)** : Mr. Speaker, Sir, according to a news report captioned "Farukhabad Jhansi se hataya gaya cross Bar Pranali Agra mein madhne ki koshish" (Move to install Cross Bar System removed from Farukhabad Jhansi in Agra) appearing in the daily "Amer Ojhala of 16th July, 1991